

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

17.04.2020

To

The Interim Resolution Professional
Udaykumar Bhaskar Bhat
B-304, Goldville, Aundh-Ravet Road,
Dance Chowl Thergaon, Pune-411033

From

Pratibha Krushi Prakriya Limited
Through its Resolution Professional
Mr. Vishal Ghisulal Jain
IBBI/IPA-001/IP-P00419/2017-2018/10742

Registered Address:

Office No. 110, West Wing,
Aurora Towers, Camp Pune 411001

Correspondence Address:

c/o. Vishal Jain
Office No. 502, G Square Business Park,
Opp. Sanpada Station, Sector-30A,
Vashi, Navi Mumbai-400703.

Subject: Submission of proof of claim.

Madam/Sir,

Pratibha Krushi Prakriya Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Madhur Nourishment Products LLP. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Pratibha Krushi Prakriya Limited
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	CIN: U15490PN2010PLC137868
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Office No. 502, G Square Business Park, Opp. Sanpada Station, Sector-30A, Vashi, Navi Mumbai-400703

PARTICULARS		
		pkpl.cirp@gmail.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 6,46,54,381/- (Rupees Six Crore Forty-Six Lakh Fifty-Four Thousand Three Hundred Eighty-One Only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<ol style="list-style-type: none"> 1. 33 Invoices Dated 30.04.2018 To 31.03.2019 along with list. 2. Ledger account of the Madhur Nourishment Products LLP in the books of the Pratibha Krushi Prakriya Limited from 01.04.2018 till 20.02.2020 3. Copy of order dated 22.10.2019 of Hon'ble NCLT appointing Mr. Vishal Ghisulal Jain as Resolution Professional along with CoC voting result .
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	N.A
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Sale of Milk & Milk products
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N.A
9.	DETAILS OF: <ol style="list-style-type: none"> a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers 	N.A

PARTICULARS		
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Pratibha Krushi Prakriya Limited Bank of India Pune 50020110001140 BKID0000500
Signature of operational creditor or person authorised to act on his behalf		
<p>VISHAL GHISULA L JAIN Digitally signed by VISHAL GHISULAL JAIN Date: 2020.04.17 13:52:51 +05'30'</p>		
Resolution Professional		
Office No. 502, G Square Business Park, Opp. Sanpada Station, Sector-30A, Vashi, Navi Mumbai-400703.		

DECLARATION

I, Vishal Ghisulal Jain, Resolution Professional, Pratibha Krushi Prakriya Limited, having registered address at Office No. 110, West Wing, Aurora Towers, Camp Pune 411001, hereby declare and state as follows: -

1. Madhur Nourishment Products LLP, the corporate debtor was, at the insolvency commencement date, being the 20th day of February 2020, actually indebted to me in the sum of Rs.6,46,54,381/- (Rupees Six Crore Forty-Six Lakh Fifty-Four Thousand Three Hundred Eighty-One Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - 33 Invoices Dated 30.04.2018 To 31.03.2019 along with list.
 - Ledger account of the Madhur Nourishment Products LLP in the books of the Pratibha Krushi Prakriya Limited from 01.04.2018 till 20.02.2020
 - Copy of order dated 22.10.2019 of Hon'ble NCLT appointing Mr. Vishal Ghisulal Jain as Resolution Professional alongwith CoC voting result.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 17.04.2020

Place: Mumbai

VISHAL
GHISULAL
JAIN

Digitally signed by
VISHAL GHISULAL JAIN
Date: 2020.04.17
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(Signature of the claimant)

VERIFICATION

I, Vishal Ghisulal Jain, Resolution Professional, Pratibha Krushi Prakriya Limited the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 17th day of April, 2020

VISHAL
GHISULAL
JAIN

Digitally signed by
VISHAL GHISULAL
JAIN
Date: 2020.04.17
13:54:37 +05'30'

(Signature of the claimant)